

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.NO.460/2002

Thursday, this the 8th day of July, 2004.

CORAM;

HON'BLE MR K.V.SACHIDANANDAN, JUDICIAL MEMBER

HON'BLE MR H.P.DAS, ADMINISTRATIVE MEMBER

Arokia Das,  
Extra Departmental Branch Postmaster,  
(Now redesignated as  
Gramin Dak Seva Branch Post Master,  
Chinnakanal.P.O.  
Idukki. - Applicant

By Advocate Mr PC Sebastian

Vs

1. The Senior Superintendent of Post Offices, Idukki Division, Thodupuzha-685 584.
2. The Director of Postal Services, Central Region, Kochi-682 016.
3. The Union of India, represented by its Secretary, Ministry of Communications, Department of Posts, Dak Bhavan, New Delhi. - Respondents

By Advocate Mr C.Rajendran, SCGSC

The application having been heard on 8.7.2004, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR K.V.SACHIDANANDAN, JUDICIAL MEMBER

The applicant has filed this application for the following reliefs:



i) To call for the files leading to the issue of A-6 and quash A-6 in so far as it denies applicant exgratia compensation for his put off duty, based on TRCA.

ii) To declare that applicant is entitled to be paid exgratia compensation at the rates as stipulated in Sub Rule 3(i) of Rule 9 of Posts & Telegraphs Extra Departmental AGents(Conduct & Service) Rules 1964, calculated on the basis of TRCA for the period of his put off duty and direct the 1st respondent to effect payment of arrears due to him in this regard, adjusting the amount already paid within a time limit as deemed fit, for this Hon'ble Tribunal.

2. When the matter came up for hearing, learned counsel for the applicant submitted that since the relief as prayed for has already been granted, he sought permission to withdraw the application. Accordingly the prayer is granted. The O.A. is dismissed as withdrawn. No costs.

Dated, the 8th July, 2004.

*H.P.DAS*  
H.P.DAS  
ADMINISTRATIVE MEMBER

*K.V.SACHIDANANDAN*  
K.V.SACHIDANANDAN  
JUDICIAL MEMBER

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